CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI

Petition No. 71/TL/2025

Coram:
Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Date of Order: 26th March, 2025

In the matter of

Application under Sections 14, 15 and 79(1)(e) of the Electricity Act, 2003 read with the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 and its subsequent Clarification and replacement, if any, with respect to grant of the transmission licence to Khavda V-A Power Transmission Limited.

And
In the matter of

KHAVDA V-A POWER TRANSMISSION LIMITED,
(A 100% wholly owned subsidiary of Power Grid Corporation of India Limited),

Registered office:
B-9, Qutab Institutional Area,
Katwaria Sarai, New Delhi 110016.

Address for correspondence:
C/o ED (TBCB), Power Grid Corporation of India Limited,
Saudamini, Plot no.2, Sector -29,
Gurgaon-122001 **…..Petitioner**

Vs.

1. **Central Transmission Utility of India Limited,**
   Saudamini, Plot no.2, Sector -29,
   Gurgaon-122001.

2. **REC Power Development and Consultancy Limited,**
   REC Corporate Head Quarter,
   D Block, Plot No. I–4,
   Sec–29, Gurugram–122001.

3. **Gujarat Industries Power Company Limited,**

PO: Petrochemicals,
Gujarat.

4. **Adani Green Energy Limited,**
4th Floor, South Wing,
Adani Corporate House,
Shantigram, SG Highway,
Ahmedabad-382421.

5. **Chhattisgarh State Power Distribution Co. Limited,**
CSPDCL,
Post: Sundernagar, Dangania,
Raipur-492013.

6. **Goa Electricity Department-WR,**
Goa Electricity DeptCurti,
Ponda-403401.

7. **Gujarat Urja Vikas Nigam Limited,**
Sardar Patel Vidyut Bhavan,
Racecourse, Vadodara-390007.

8. **Heavy Water Board,**
O Floor, Vikram Sarabhai Bhavan,
Trombay, Anushaktinagar,
Mumbai-400094, Maharashtra.

9. **HVDC Bhadrawati, PGCIL,**
PGCIL RHQ, WR-I, Sampriti Nagar,
Off National Highway No. 8,
Taluka: Kamrej, PO: Uppalwadi,
Nagpur-440026, Maharashtra.

10. **HVDC Vindhyachal, PGCIL,**
PGCIL RHQ, WR-I,
Sampriti Nagar, Off National Highway No. 8,
Taluka: Kamrej, PO: Uppalwadi,
Nagpur-440026, Maharashtra.

11. **M.P. Power Management Company Limited,**
14, Shakti Bhawan,
Rampur, Jabalpur-482008.

12. **MSEDCL,**
Plot No.9, "Prakashgad", A K Marg,
Bandra East, Mumbai-400051.

13. **ACB India Limited,**
7th Floor, Corporate Tower,

Ambience Mall, NH-8,
Gurgaon-122001, Haryana.

14. **Torrent Power Limited**
Torrent Power Ltd. Naranpura Zonal Office,
Sola Road, Ahmedabad-380013.

15. **Thermal Powertech Corporation India**
6-3-1090, Clock C, Level 2,
TSR, Towers,
Rajbhavan Road, Somajiguda,
Hyderabad-500082, Telangana.

16. **BARC,**
Bhabha Atomic Research Centre,
Anushakti Nagar,
Mumbai, Maharashtra–400085.

17. **GMR Warora Energy Limited**,
Plot B-1, GMR Warora Energy Ltd,
Mohabala MIDC Growth Centre,
Post–Warora,
Dist–Chandrapur-442907, Maharashtra.

18. **HVDC Champa,**
PGCIL RHQ, WR-I, Sampriti Nagar,
Off National Highway No. 8,
Taluka: Kamrej,
PO: Uppalwadi,
Nagpur-440026, Maharashtra.

19. **West Central Railway Head Office,**
General Manager's Office,
Electrical Branch, Jabalpur–482001.

20. **Western Railway,**
Office of Chief Electrical Engineer, Mumbai.

21. **DB Power Limited- Untied,**
Opp. Dena Bank, C-31, G- Block, Mumbai.

22. **Chhattisgarh State Power Trading Co. Limited,**
2nd floor Vidyut Sewa Bhawan Raipur.

23. **TRN Energy Private Ltd-Untied,**
7th Floor, Ambience Office Block, Gurugram.

24. **Adani Power (Mundra) Limited,**
Adani Corporate House,

Shantigram,
Near Vaishnavdevi Circle,
S G Road Ahmedabad-382421.

25. **Raigarh HVDC Station,**
RPT HVDC Office,
Hebbal, Bangalore–560094.

26. **Arcelor Mittal Nippon Steel India Limited,**
27, AMNS House,
2TH KM Surat Hazira road,
Hazira-394270, Gujarat.

27. **Central Railway,**
PCEE'S office,
2nd Floor Parcle Building CSMT,
Mumbai-400001.

28. **Dadra and Nagar Haveli and Daman and Power Distribution Corporation Limited,**
1st & 2nd Floor, Vidyut Bhavan,
NexSilvassa & Daman.

29. **MPSEZ Utilities Limited,**
3rd Floor, Adani Corporate House, Ahmedabad

……Respondents

Parties present:

Shri Rohit Jain, KVAPTL
Shri Vikas Kumar, KVAPTL
Shri Akshayvat Kislay, CTUIL

ORDER

The Petitioner, KHAVDA V-A Power Transmission Limited (hereinafter referred to as "the Petitioner/ KVAPTL"), has filed the present Petition for the grant of a transmission licence under Sections 14 and 15 of the Electricity Act, 2003 (hereinafter referred to as "the Act") read with the Central Electricity Regulatory Commission (Procedure, Terms, and Conditions for the grant of a transmission licence and other related matters) Regulations, 2024 (hereinafter referred to as " the Transmission Licence Regulations") to establish the Inter-State transmission system for the

"Evacuation of Power from potential renewable energy zone in Khavda area of Gujarat under Phase-V (8 GW): Part A" on a Build, Own, Operate and Transfer Basis (hereinafter referred to as "the Project") consisting of the following elements:

S. No.	***Name of the Transmission Element***	***Scheduled COD in months from Effective Date***	***Percentage of Quoted Transmission Charges recoverable on Scheduled COD of the Element of the Project***	***Element(s) which are pre-required for declaring the commercial operation (COD) of the respective Element***
1A. #	*Establishment of 3000 MW, ± 800 kV KPS2 (HVDC) [LCC] terminal station (2x1500 MW) (Bipole-1) along with associated interconnections with 400 kV HVAC Switchyard*.*	*48 months for Bipole1 (2x1500 MW) and all other elements [mentioned at Sl. 1A, 2A, 3, 4, 5 & 6] and 54 months for Bipole 2 (2x1500 MW) [mentioned at Sl. 1B & 2B] (from date of SPV transfer.)*	*31.03%*	*All Elements (except Bipole 2 (2x1500MW)) are required to be commissioned simultaneously in 48 months as their utilization is dependent on commissioning of each other. The Bipole2 (2x1500MW) shall be commissioned in 54 months.*
2A. #	*Establishment of 3000 MW, ± 800 kV Nagpur (HVDC) [LCC] terminal station (2x1500 MW) (Bipole-1) along with associated interconnections with 400 kV HVAC Switchyard**			
1B. #	*Establishment of 3000 MW, ± 800 kV KPS2 (HVDC) [LCC] terminal station (2x1500 MW) (Bipole-2) along with associated interconnections with 400 kV HVAC Switchyard*.*		*31.03%*	
2B. #	*Establishment of 3000 MW, ± 800 kV Nagpur (HVDC) [LCC] terminal station (2x1500 MW) (Bipole-2) along with associated interconnections with 400 kV HVAC Switchyard**			
3.	*±800 kV HVDC Bipole line (Hexa lapwing) between KPS2 (HVDC) and Nagpur (HVDC) (1200 km) (with Dedicated Metallic Return) (capable to evacuate 6000 MW with overload as specified)*		*37.94%*	
4.	*Establishment of 6x1500 MVA, 765/400 kV ICTs at Nagpur S/s along with 2x330 MVAR (765 kV) & 2x125 MVAR, 420 kV bus reactors along with associated interconnections with HVDC Switchyard*.* *The 400 kV bus shall be established in 2 sections through 1 set of 400 kV*			

	bus sectionaliser so that 3x1500 MVA ICTs are placed in each section. The bus sectionaliser shall be normally closed and may be opened based on Grid requirement. *• 765/400 kV, 1500 MVA ICT-6 (3 on each 400 kV section) (19 single phase units including one spare unit)* *• 765 kV ICT bays- 6 Nos.* *• 400 kV ICT bays- 6 Nos. (3 on each section)* *• 330 MVAR 765 kV bus reactor-2 Nos.* *• 125 MVAR 420 kV bus reactor-2 Nos. (one on each section)* *• 765 kV reactor bay- 2 Nos.* *• 765 kV line bay- 4 Nos.* *• 400 kV reactor bay- 2 Nos. (one on each section)* *• 400 kV Bus sectionaliser - 1 Set* *• 110 MVAR, 765 kV, 1-ph reactor (spare unit for line/bus reactor) - 1 No.* *Future Provisions at Nagpur:* *Space for:* *• 765/400 kV, 1500 MVA ICT- 4 (1 on 400 kV bus section-II & 3 on future 400 kV bus section-III)* *• 765 kV line bays along with switchable line reactors – 10 Nos.* *• 765 kV Bus Reactor along with bay: 2 No.* *• 765 kV Sectionaliser bay: 1 -set* *• 400 kV line bays along with switchable line reactor – 12 Nos.* *• 400 kV Bus sectionaliser- 1 Set* *• 400/220 kV ICT along with bays -9 Nos. (3 Nos. on 400 kV bus sections II & 6 Nos. on future bus section-III)* *• 400 kV Bus Reactor along with bay: 4 No. (1 each on 400 kV bus sections I & II and 2 on future 400 kV bus section-III)* *• 220 kV line bays: 16 Nos.* *• 220 kV Sectionalization bay: 2 set* *• 220 kV BC & TBC: 3 Nos.* *• 80 MVAR, 765 kV, 1-ph reactor (spare unit for line reactor)-1*			
5.	*LILO of Wardha – Raipur 765 kV one D/c line (out of 2xD/c lines) at Nagpur*			

6.	*Installation of 240 MVAR switchable line reactor at Nagpur end on each ckt of Nagpur – Raipur 765 kV D/c line* *• 240 MVAR, 765 kV switchable line reactors- 2 Nos. (at Nagpur end)* *• Switching equipment for 765 kV line reactor- 2 Nos. (at Nagpur end)* *• 80 MVAR, 765 kV, 1-ph reactor (spare unit for line reactor)-1 No.*			

** The 400 kV interconnections (along with all associated equipment/ bus extension, etc.) between HVDC & HVAC switchyards shall be implemented by the TSP.*

 # Scope with respect to 6000 MW, ± 800 kV HVDC [LCC] terminal station (4x1500 MW) at KPS2 & Nagpur has been split into 3000 MW, ± 800 kV HVDC [LCC] terminal station (2x1500 MW) Bipole-1 (Sl. 1A & 2A) and 3000 MW, ± 800 kV HVDC [LCC] terminal station (2x1500 MW) Bipole-2 (Sl. 1B & 2B) for sake of calculation of Percentage of Quoted Transmission Charges.

Note:

i. The 2x1500 MW poles shall emanate from 400 kV bus section 1 of KPS2 and terminate at bus section 1 of Nagpur. Similarly, the other 2x1500 MW poles shall emanate from 400 kV bus section 2 of KPS2 and terminate at bus section 2 of Nagpur.

ii. HVDC System will be designed considering 100% power reversal capability. The rated power transmission capacity as well as the rated transmission voltage shall be defined and guaranteed at the rectifier end of the AC yard.

iii. TSP of KPS2 shall provide space for the establishment of the HVDC system as per above scope.

iv. The implementation timeframe: 48 months for Bipole-1 (2x1500 MW) and all other elements except Bipole 2 (2x1500MW) and 54 months for Bipole-2 (2x1500 MW) (from the date of SPV acquisition).”

2. Based on the competitive bidding carried out by the REC Power Development and Consultancy Limited (RECPDCL), in its capacity as the Bid Process Coordinator (BPC), in accordance with the Guidelines issued by the Ministry of Power, Government of India under Section 63 of the Act, Power Grid Corporation of India Limited was declared a successful bidder with the lowest quoted annual transmission charges of Rs. 40,828.67 million.

3. The Commission, after considering the application of the Petitioner in light of the provisions of the Act and the Transmission Licence Regulations, in its order dated 12.3.2025, *prima facie* proposed to grant a transmission licence to the Petitioner. The relevant extracts of the order dated 12.3.2025 are extracted as under:

> *"23. Considering the material on record, we are prima-facie of the view that the Petitioner satisfies the conditions for the grant of inter-State transmission licence under Section 15 of the Act read with the Transmission Licence Regulations for construction, operation, and maintenance of the transmission system as described in para 1 of this order. We, therefore, direct that a public notice in two daily digital newspaper and on the Commission`s website under clause (a) of sub-section (5) of Section 15 of the Act be published to invite suggestions or objections to the grant of a transmission licence aforesaid. The objections or suggestions, if any, be filed by any person before the Commission by **23.3.2025**."*
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> *4. A public notice under Sub-section (5) of Section 15 of the Act was published in all editions of the Hindustan Times (English) and Amar Ujala (Hindi) on 16.3.2025. No suggestions/ objections have been received from members of the public in response to the public notice."*

Hearing Dated: 25.3.2025

5. The matter was called out for the hearing on 25.3.2025. During the course of the hearing, the representative of the Petitioner submitted that no objection had been received in response to the public notice published by the Commission under sub-section (5) of Section 15 of the Act. He prayed to be granted a transmission licence.

6. As regards the grant of a transmission licence, Clauses (13) and (14) of Regulation 5 of the 2024 Transmission Licence Regulations provide as under:

> *"(13) The Commission may, after consideration of the further suggestions and objections, if any, received in response to the public notice in terms of Clause (12) of this Regulation, grant licence to the applicant in Form-III appended to these regulations or for reasons to be recorded in writing, reject the application.*
>
> *(14) The Commission shall before granting licence or rejecting the application*

under the provisions of this Regulation provide an opportunity of hearing to the applicant, CTUIL, the concerned DICs, or the person who has filed suggestions and objections, or any other interested person.

(15) The Commission shall, within 7 days of making the order to grant the licence to an applicant send a copy of the licence to the Central Government, the Central Electricity Authority, the Central Transmission Utility, the applicant and the concerned DIC(s).”

7. In our order dated 12.3.2025, we had proposed to grant a transmission licence to the Petitioner company and directed the issue of public notice. In response to the public notice, no suggestions/objections have been received. CTUIL, in its letter dated 4.12.2024, has recommended the grant of a transmission licence to the Petitioner. We find that the Petitioner company meets the requirements of the Act and the Transmission Licence Regulations, 2024, for the grant of a transmission licence for the subject Transmission System mentioned in paragraph 1 of this order. Considering the submissions of the Petitioner and CTUIL, we direct that a transmission licence be granted to the Petitioner, ‘KHAVDA V-A POWER TRANSMISSION LIMITED,’ to establish the Inter-State transmission system for the “Evacuation of Power from potential renewable energy zone in Khavda area of Gujarat under Phase-V (8 GW): Part A” on a Build, Own, Operate and Transfer Basis as per the details given in paragraph 1 above.

8. The grant of the transmission licence to the Petitioner (hereinafter referred to as “the licensee”) is subject to the fulfilment of the following conditions throughout the period of licence:

(a) The transmission licence shall, unless revoked earlier, remain in force for a period of 25 years from the date of issue;

(b) The transmission licensee shall comply with the provisions of the Central

Electricity Regulatory Commission (Procedure, Terms, and Conditions for grant of Transmission Licence and other related matters) Regulations, 2024 (hereinafter referred to as “2024 Transmission Licence Regulations”) or any subsequent enactment thereof during the period of subsistence of the licence;

(c) The licensee may make an application, two years before the expiry of the initial licence period, for the grant of the transmission licence for another term in accordance with Regulation 9 (2) of the 2024 Transmission Licence Regulations, which shall be considered by the Commission in accordance with law;

(d) The licensee shall not enter into any contract for or otherwise engage in the business of trading in electricity during the period of subsistence of the transmission licence;

(e) The licensee shall have the liability to pay the license fee in accordance with the provisions of the Central Electricity Regulatory Commission (Payment of Fees) Regulations, 2012, as amended from time to time or any subsequent enactment thereof. Delay in payment or non-payment of licence fee or a part thereof for a period exceeding sixty days shall be construed as a breach of the terms and conditions of the licence;

(f) The licensee shall comply with the directions of the National Load Despatch Centre under Section 26 of the Act, or the Regional Load Despatch Centre under sub-section (3) of Section 28 or sub-section (1) of Section 29 of the Act, as may be issued from time to time for maintaining the availability of the transmission system;

(g) The licensee shall remain bound by the provisions of Central Electricity Regulatory Commission (Standard of Performance of inter-State transmission licensees) Regulations, 2012 or subsequent enactment thereof;

(h) The licensee shall provide non-discriminatory open access to its Transmission System for use by any other licensee, including a distribution licensee, or an electricity trader, or generating company or any other person in accordance with the Act; the Central Electricity Regulatory Commission (Open Access in inter-State Transmission) Regulations, 2008; the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2023; the Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2023, as amended from time to time or any subsequent re-enactments thereof;

(i) The licensee shall not undertake any other business for optimum utilization of the Transmission System without prior intimation to the Commission and shall comply with the provisions of the Central Electricity Regulatory Commission (Sharing of Revenue Derived from Utilization of Transmission Assets for other business) Regulations, 2020;

(j) The licensee shall remain bound by provisions of the Central Electricity Regulatory Commission (Sharing of inter-State Transmission Charges and Losses) Regulations, 2020 as amended from time to time;

(k) The licensee shall remain bound by the provisions of the Act, the Rules and Regulations framed thereunder, in particular the 2024 Transmission

Licence Regulations, the Grid Code, the Standards specified by the Central Electricity Authority, orders and directions of the Commission issued from time to time;

(l) The licensee shall ensure the execution of the Project as per the Technical Standards and Grid Standards of CEA;

(m) The licensee shall submit all such report or information as may be required under 2024 Transmission Licence Regulations, Standard of Performance Regulations or any other regulation of the Commission or as per the directions of the Commission as may be issued from time to time;

(n) The licensee shall ensure that the EPC contract for the execution of work under the scope of the project is awarded through a competitive bidding process.

9. CTUIL/its appointed Independent Engineer and the Central Electricity Authority shall monitor the execution of the Project and bring to the Commission's notice any lapse on the part of the licensee in meeting the schedule for further appropriate action in accordance with the provisions of the Transmission Service Agreement executed between the licensee and the Nodal Agency, the Act and the Transmission Licence Regulations.

10. It is expected that while carrying out the survey, the Petitioner has complied with the provisions of clauses 2.5.7.3, 2.5.7.4, and 2.5.7.5 of the RfP. The Petitioner will comply with the provisions of the bidding documents and the TSA for the commissioning of the Project within the SCOD in letter and spirit.

11. With regard to compliance with Articles 5.1.1 and 5.4 of the TSA, the Petitioner, vide its affidavit dated 19.8.2024, has submitted that it will implement the Project in accordance with the provisions of the TSA specifically including the Articles 16.4; 5.1.1 and 5.4.

12. An extract copy of this order be sent to CTUIL, CEA, and BPC for information and necessary action.

13. Petition No. 71/TL/2025 is allowed in terms of the above.

Sd/-	sd/-	sd/-	sd/-
(Ravinder Singh Dhillon)	**(Harish Dudani)**	**(Ramesh Babu V.)**	**(Jishnu Barua)**
Member	**Member**	**Member**	**Chairperson**